

Mobile Courts for Traffic Offenders in Delhi

*260. SHRI K. LAKKAPPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Mobile Courts have been deployed in various parts of the capital to prosecute traffic offenders;

(b) whether the Delhi Motor Vehicles Driving Rules have been amended and if so, whether Government propose to lay a copy of the same on the Table of the House;

(c) whether Government are aware that a traffic constable or team is/are required to challan persons to complete a particular quota fixed by the administration and to complete that quota a number of innocent drivers are challaned on false pretexts; and

(d) if so, what is the check over the Traffic Police deployed for challaning to ensure that innocent drivers are not challaned?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Yes, Sir.

(b) To give effect to various provisions of the Motor Vehicles Act, Delhi Motor Vehicles Rules were promulgated in 1940 and have been amended from time to time. On 4th June, 1980, vide gazette Notification No. SECE. 3(45)/79/5577-5604, Rule 5.15 of the Delhi Motor Vehicles Rules has been amended to provide for compulsory fitment of speed governors on all buses including mini-buses plying on Delhi roads. Copy of the Notification is laid on the Table of the House. [Placed in Library. See No. LT-962/80].

(c) No such quota has been fixed.

(d) The work of the challaning officer is supervised by Senior Police

Officers. An aggrieved person can represent to Senior Police Officers represent to Senior Police Officers

Assistance to States for Modernisation of Police Force

*261. SHRI GHULAM RASOOL KOCHACK:

SHRI P. M. SAYEED:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether he in his latest communication has suggested to the State Governments that apart from increasing the strength of their police force to deal with growing lawlessness they should also take steps to boost their morale;

(b) if so, whether he has also suggested that Centre will bear almost the whole expenditure in regard to the modernisation of police force and also for equipment; and

(c) if so, how many States have so far taken steps to improve their police force and how much aid Centre has provided to them in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) During the Conference of Chief Secretaries, Home Secretaries and Inspectors General of Police of States and Union Territories held on 3rd April, 1980 and the Conference of Governors and Chief Ministers held on 8th April, 1980, the State Governments were requested to augment the strength of police and to open more police stations/outposts besides improving the morale and welfare measures of police force.

(b) No, Sir.

(c) Information is being collected from the State Governments. No

Central aid as such for this purpose has been given to the States. However, States have been advised to utilise the allocation, made by the 7th Finance Commission to improve the Police administration and tone up the morale of the police.

Output of Hindustan Cables Ltd.

*262. SHRI DINEN BHATTACHARYA: Will the Minister of INDUSTRY be pleased to lay a statement showing:

(a) what is the target and output during the last three years in Hindus-

tan Cables Ltd. Rupnarayanpur, West Bengal (year-wise);

(b) is there any gap between the two;

(c) if so, the reasons therefor; and

(d) total foreign exchange earned by this unit?

THE MINISTER OF STATE IN
THE MINISTRY OF INDUSTRY
(SHRI CHARANJIT CHANANA):
(a) to (d). A statement is laid on the
Table of the House.